

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 606  
IB-283/ND/2023

**IN THE MATTER OF:**

**Mr. Manish Bhaskar Through its RP**  
**Mr. Sunil Prakash Sharma**

**...PETITIONER**

**Section**

**U/s 94(1) of IBC, 2016**

**Order delivered on 05.06.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant** :Adv. Deboleena Dutta

**ORDER**

This is a petition under Section 94 of the IBC. Ld. Counsel on behalf of the Personal Guarantor is present and sought time to file valid AFA as it exists now of the proposed IRP. Time prayed for is granted. List the matter on **22.07.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**